

as their own or as requisitioned premises;

(b) which of them are subject to the Rent Control Act of 1952; and

(c) the number of Government-owned premises which have been newly constructed since 1947?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) 17,505, including 173 requisitioned houses, but excluding 8881 tenements and 3,439 houses built by the Ministry of Rehabilitation for being given out on rent and for sale respectively to displaced persons.

(b) The Delhi and Ajmer Rent Control Act, 1952, does not apply to Government premises or to any tenancy or other like relationship created by a grant from the Government in respect of the premises taken on lease or requisitioned by the Government *vide* Section 3 of the Act.

(c) 7,916, excluding the Ministry of Rehabilitation tenements and houses referred to in part (a).

**उत्तर प्रदेश में स्थानीय निर्माण कार्य**

५३३. श्री भक्त दर्शन : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) स्थानीय निर्माण कार्यों के लिये १९५३-५४ में जो ३ करोड़ रुपये निर्धारित किये गये थे, उनमें से उत्तर प्रदेश के लिये कितनी राशि स्वीकृत की गई ;

(ख) राज्य सरकार ने कौन कौन सी योजनाएं केन्द्र की स्वीकृति के लिये भेजीं तथा उनमें कितने कितने ध्यय का अनुमान था ;

(ग) कौन कौन सी योजनाएं स्वीकार कर ली गईं ;

(घ) वर्ष के अन्त तक राज्य सरकार को किन किन योजनाओं के लिये कितना कितना धन दिया गया ?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Rs. 44.30 lakhs.

(b) to (d). Details of schemes approved by the U.P. Government under the Local Works Programme are not separately available, as these are part of the comprehensive programme followed in U.P. in connection with the *Shramdan* drive.

#### COMPENSATION TO DISPLACED PERSONS

**534. Shri Janardhan Reddy:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that 315 claimants from amongst displaced persons were given compensation during the week ending the 3rd April, 1954; and

(b) if so, what is the amount of compensation paid to them?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Yes.

(b) Rs. 15,39,654.

#### IMPORT OF COPRA AND COCOANUT OIL.

**535. Shri Achuthan:** (a) Will the Minister of Commerce and Industry be pleased to state what is the present import policy relating to copra and coconut oil?

(b) What was the price of inland copra during the first quarter of this year and what was it during the last quarter of the previous year?

(c) Have Government noted the recommendation of the Central Coconut Committee which held its meeting at Earnakulam in April 1954 with regard to the quantum of copra to be imported?

(d) If so, do Government intend to take any steps on the recommendation?

**The Minister of Commerce (Shri Karmarkar):** (a) Copra and Coconut oil. During the current period imports are permitted both of copra and coconut oil, by established importers equal to 100 per cent. of half their best year's imports. Licences are also issued to actual users according to their requirements and to new-comers. Not more than two-third of the face value